

ITEM NO.3B

COURT NO.3

SECTION IX

SUPR EME COURT OF I ND I A
RECORD OF PROCEEDINGS

I.A.No.1 in Contempt Petition NO. 245/2007 in C.A. No.4613/2006

M/S. B.S.N.JOSHI & SONS LTD.

Petitioner(s)

VERSUS

AJOY MEHTA & ANR.

Respondent(s)

(For directions)

Date: 29/07/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Gagan Gupta,Adv.
Mr. Vikas Mehta,Adv.

For Respondent(s) Mr. Uday U. Lalit,Sr.Adv.
Mr. A.S. Bhasme,Adv.
Mr. Brajesh Pandey,Adv.

UPON hearing counsel the Court made the following
ORDER

This application cannot be entertained as for all intent and purport, the appeal and the contempt petition having been disposed of, we are not in a position to issue any further direction as prayed for. There cannot be any doubt that the parties may take recourse to such remedies as are available to them in law. The application for directions is dismissed.

(A.S. BISHT) (PUSHAP LATA
BHARDWAJ) COURT MASTER COURT
MASTER